

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-289(ND)2018

IN THE MATTER OF:

Mr. Ashok Kumar Gupta

.....PETITIONER

Vs

M/s Goal India Foundation

.... RESPONDENT

SECTION

Under Section 59(7) IBC 2016

Order delivered on 09.05.2018

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

For the Corporate Debtor :

For the Income Tax :

ORDER

On behalf of the learned counsel for the petitioner a short adjournment is sought in view of the non-availability of the counsel for the petitioner. Taking into consideration the said representation the matter is adjourned to 29.05.2018

— Sd —

(V.K.SUBBURAJ)  
MEMBER (TECHNICAL)

Varinder Kumar  
09.05.2018

— Sd —

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)